

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2600  
ANSWERED ON:28.07.2014  
PERFORMANCE OF PSU  
Singh Shri Pashupati Nath

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Ministry has made any assessment on performance of higher officers working in various Public Sector Undertakings (PSUs) under the Ministry;
- (b) if so, the details thereof, PSU-wise;
- (c) whether the Ministry has received any complaints/representations regarding mismanagement and corrupt practices by some of the higher officers in the aforesaid PSUs;
- (d) if so, the details thereof along with the action taken on such complaints/ representations; and
- (e) the corrective steps taken by the Government to ensure transparent and efficient functioning of all the PSUs?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
(SHRI PON. RADHAKRISHNAN)

(a): Yes, madam. The Ministry of Heavy Industries & Public Enterprises regularly makes an assessment of the performance of Board Level Officers of Central Public Sector Enterprises, under the administrative control of this Ministry, in the form of Annual Performance Appraisal Reports.

(b): As per Annexure-I

(c) & (d): The Ministry receives complaints from time to time regarding mismanagement and corrupt practices by Board level Officers of CPSEs from Central Vigilance Commission. The details of Central Vigilance Commission referred cases pending as on date in DHI are given in Annexure-II.

As per the records available in the Vigilance Section of this department, the list of complaints received and action taken by the Department of Heavy Industry in the financial year 2013-14 is given in Annexure-III

(e): Corrective steps being taken by the Government to ensure transparent and efficient functioning of all the CPSEs under this Ministry includes: directing the CPSEs to comply with the Central Vigilance Commission's guidelines related to updation of Purchase and Procurement Policy, adopting e-tendering, updating the Agreed List and Integrity Pact, implementing a Grievance Redressal Mechanism and Whistle Blower Policy etc. The Ministry also gives instructions to Chief Vigilance Officers of the CPSEs, on case to case basis, to ensure transparency and efficient functioning of the CPSEs.